

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4444
ANSWERED ON:08.08.2014
NATIONAL COMPANY LAW TRIBUNAL
Pal Shri Jagdambika

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) have become operational in the country;
- (b) if so, the details thereof and if not, the reasons therefor along with the time by which NCLT and NCLAT are likely to become operational in the country; and
- (c) the details of the procedure for transfer of pending cases before the Company Law Board and District Courts to NCLT?

Answer

THE MINISTER OF STATE (SMT. NIRMALA SITHARAMAN) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c) : The process of formation of the National Company Law Tribunal (NCLT) and the National Company Law Appellate Tribunal (NCLAT) has been kept in abeyance on account of a legal challenge in the Supreme Court to certain provisions of the Companies Act, 2013 relating to the constitution and composition of these bodies. The detailed procedure for transfer of pending cases will be finalized by the NCLT after it is established.